

THE
PARLIAMENTARY DEBATES

Date: 26-11-2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 11th March, 1954

The House met at One of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-10 P.M.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: I have to report the following four messages received from the Secretary of the Council of States:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 9th March, 1954, agreed without any amendment to the Barsi Light Railway Company (Transferred Liabilities) Bill, 1954, which was passed by the House of the People at its sitting held on the 27th February, 1954."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (Railways) Bill, 1954, which was

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passed by the House of the People at its sitting held on the 25th February, 1954 and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

(iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the State Acquisition of Lands for Union Purposes (Validation) Bill, 1954, which has been passed by the Council of States at its sitting held on the 9th March, 1954."

(iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Factories (Amendment) Bill, 1953, which has been passed as amended by the Council of States at its sitting held on the 9th March, 1954."

STATE ACQUISITION OF LANDS FOR UNION PURPOSES (VALIDATION) BILL
FACTORIES (AMENDMENT) BILL

Secretary: I lay the following Bills, as passed by the Council of States, on the Table of the House:

(i) The State Acquisition of Lands for Union Purposes (Validation) Bill, 1954; and

(ii) The Factories (Amendment) Bill, 1953.